

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

ORIGINAL APPLICATION NUMBER 1486 of 2002

FRIDAY, THIS THE 20th DAY OF DECEMBER, 2002

HON'BLE MR.JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MAJ GEN K K SRIVASTAVA, MEMBER (A)

Vijai Kumar Sharma,  
s/o Shri Ramayan Prasad Sharma,  
Working as Store Khalasi Helper,  
Diesel Shed,  
Mugal Sarai.

.....Applicant

(By Advocate Shri A. Trivedi)

**V E R S U S**

1. Union of India, through General Manager,  
Northern Railway Headquarter Office,  
Baroda House,  
New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
D.R.M. Office,  
Lucknow.
3. Senior Divisional Mechanical Engineer,  
Northern Railway,  
D.R.M. Office,  
Lucknow.

....Respondents

(By Advocate Shri A.K. Gaur)

**O R D E R**

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

By this O.A. under section 19 of Administrative  
Tribunals Act, 1985, applicant has challenged the order  
dated 23.10.2002 by which he had been declared surplus  
✓ diesel shed and has been posted ✓  
in Mugal Sarai as Traffic Porter at Mibrawn.

2. The case of the applicant is that he was appointed  
on 06.07.1982 as Yard Cleaner. He continued on the

..2/-

said post then he was made Store Khalasi. The applicant applied and gave several representations for being permitted to appear in the examination for selection as Clerk Grade but no order was passed on ~~any of the several~~ representations filed. Representations are still pending. In the meantime, he ~~had been transferred~~ as the applicant has already approached the competent authority for redressal of his grievance, We do not find it a fit case for interference at this stage except for a direction to respondent no.2 to consider and decide the representation of the applicant by a reasoned and speaking order within a month. The O.A. is accordingly disposed off finally, with a direction to respondent no.2 D.R.M., Northern Railway, Lucknow to consider and decide the representation of the applicant dated 03.11.2002 (Annexure-2) by a reasoned and speaking order within a month from the date a copy of this order filed before him. Till the representation is decided or for a period of one month whichever is earlier order ~~of~~ transfer, so far the applicant is concerned, shall be kept in abeyance.

3. No order as to costs.

  
MEMBER (A)

  
VICE-CHAIRMAN

shukla/-